

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No1387/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Ericsson India Private Limited
 V/s.
 Reliance Communications Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Mr. U.K. Choudhary - Sr. Counsdl. Mr. Ameet Naik Mr. Abhishek Kale	Advocates	
2)	Mr. Anil Kher - Sr counsel Mr. Ashwin Ankad - Advocate Mrs. Niketa Shah - Advocate i/b Ashwin Ankad & Associates for operational Debtors		NAI

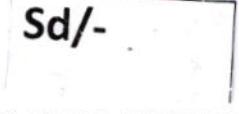
Contd ... 2/-

ORDER

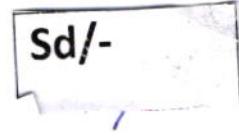
CP No.1387/I&BP/NCLT/MB/MAH/2017

On verification of the Company Petition, for it has been noticed that Certificate from the Financial Institution has not been filed with this Company Petition, the Petitioner is hereby directed to furnish the same within seven days hereof.

List this matter for hearing on 23.11.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)